

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 476/TT/2019**

**Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for Transmission system associated with Farakka-III in Eastern Region.

**Date of Hearing** : 24.3.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Bihar State Power (Holding) Company Ltd. & 5 Others

**Parties present** : Shri Manish Kumar Choudhary, Advocate, BSPHCL  
Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of the Transmission System associated with Farakka-III in Eastern Region.
  - b. The COD of the instant asset was 1.9.2011. The tariff from COD to 31.3.2014 was trued up and tariff for the 2014-19 tariff period was approved vide order dated 21.4.2016 in Petition No. 506/TT/2014.
3. The Commission allowed the request of learned counsel for BSPHCL for 10 days' time to file its reply and directed the respondents, including BSPHCL, to file reply, by 3.4.2021 and the Petitioner to file rejoinder, if any, by 10.4.2021. The Commission



further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

